GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:5325
ANSWERED ON:28.04.2010
LOSS OF REVENUE TO STATES
Pangi Shri Jayaram;Singh Shri Bhupendra ;Singh Shri Ganesh;Tirkey Shri Manohar

Will the Minister of COAL be pleased to state:

- (a) whether coal companies execute any kind of contract with the State Governments;
- (b) if so, the details thereof and if not, the revenue loss suffered by the State Governments towards stamp duty and registration fee as a result thereof;
- (c) whether the Government proposes to repeal the Coal Bearing Area (Acquisition and Development) Act, 1957 for the purpose;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the other remedial steps taken by the Union Government in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

- (a) & (b): Land under the Coal Bearing Areas (Acquisition & Development) Act, 1957 (CBA (A&D) Act, 1957) is acquired by the Central Government and transferred to Government companies for coal projects after complying with all the provisions of the said Act. There is no provision in the said Act to execute any kind of contract with the State Governments by the coal companies. The question of any loss of revenue on account of registration and stamp duty to the State Governments does not arise.
- (c) & (d): At present there is no proposal before the Government to repeal the CBA (A&D) Act, 1957 on this account.
- (e): As the land is acquired by complying with all the provisions of the CBA (A&D) Act, 1957, no other remedial steps are required.